

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

MA 2787/2000 IN
MA 719/2001
O.A. No. 735/1998

New Delhi this the 16th day of January 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

S. K. Bagga
S/o Sakhir Chand(late)
A-7 Chander Nagar, Janakpuri,
New Delhi-58. Applicant.
(By Advocate: Shri D. R. Gupta)

Vs.

1. Union of India
through Chairman
Central Board of Direct Taxes
Ministry of Finance,
New Delhi-110001.
2. Chief Commissioner of Income-tax-III
Central Revenue Building,
New Delhi-110002.
3. Commissioner of Income-tax-VII
Central Revenue Building,
I.P. Estate, New Delhi-110002. Respondents
(By Advocate: Shri V.P.Uppal)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

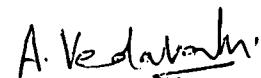
2. As the applicant has been under suspension since 17.8.93 and according to him, charge has not been framed till date, we dispose of this OA with a direction to respondents to obtain a report from the Investigating Agency, asking for the opinion of the Handwriting expert who was concerned with the matter, and in the event the Investigating Agency finds that the applicant has not committed forgery, the respondents should revoke the applicant's suspension order. These directions should be implemented within

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six weeks from the date of receipt of a copy of this order. We make it clear that no prayer for extention of time by respondents will be entertained.

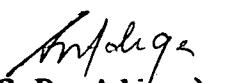
3. In the event that applicant's suspension is revoked consequential benefits should be extended by respondents within six weeks from the date of revocation of suspension order.

4. OA stands disposed of. No costs.



A. Vedavalli

(Dr. A. Vedavalli)
Member (J)



(S. R. Adige)
Vice Chairman (A)

/kd/